GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
RAJYA SABHA
UNSTARRED QUESTION NO-124
ANSWERED ON-03.02.2020

IMPLEMENTATION OF MOTOR VEHICLES (AMENDMENT) ACT

124. SHRI RAM NATH THAKUR:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state :-

(a) whether it is a fact that a few States have shown their inability to implement the punitive provisions under the Motor Vehicles (Amendment) Act passed by the Parliament recently saying that the amount of penalty fixed under them is too high;

(b) if so, the details in this regard, State-wise;

(c) the number of States where it has been implemented in letter and spirit and the number of States where it has been approved with amendments; and

(d) whether Government has approved such amendments?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (d) The Ministry has not received any information from any State that have not implemented the provisions of the Motor Vehicles (Amendment) Act, 2019. The Section 200 of the Motor vehicles Act, 1988 after the Motor Vehicles (Amendment) Act, 2019, recently passed by the Parliament, read as- "200 Composition of certain offences – (1) Any offence whether committed before or after the commencement of this Act punishable under section 177, section 178, section 179, section 180, section 181, section 182, sub-section (1) or sub-section (3) or sub-section (4) of section 182A, section 182B, sub-section (1) or sub-section (2) of section 183, section 184 only to the extent of use of handheld communication devices, section 186, section 189, sub-section (2) of section 190, section 192, section 192A, section 194, section 194A, section 194B, section 194C, section 194D, section 194E, section 194F, section 196, section 198, may either before or after the institution of the prosecution, be compounded by such officers or authorities and for such amount as the State Government may, by notification in the Official Gazette, specify in this behalf."

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